

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Officewise Statement

MEETING NUMBER : 11/82-ALC4/2007 **MEETING DATE** : 20.07.2007

1	Case No.: 10/20/87-ALC1/2005	Party Name:ALKALOIDS CORP	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/87/050/00429/AM06/	RLA File :02/24/040/00081/AM06/	Lic.No/Date:0210080076 15.07.2005	Defer Date: 14.08.07
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Aescin (Horse Chestnut Extract) under para 4.7 of HBP. The Committee observed that this case is pending for a long period for want of comments of Department of Ayush. The Advance licence was issued on 15.07.2005. The Committee, therefore, decided to remind Department of Ayush through D.O. letter to the Jt. Secretary, Department of Ayush form the appropriate level. Accordingly, the case was deferred for four weeks.			

2	Case No.: 1/28/84-ALC3/2005	Party Name:CHEMICAL RESOURCES,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/84/050/00310/AM06/	RLA File :22/80/040/00003/AM06/	Lic.No/Date:2210004731 01.08.2005	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Yohimbine Herbal Extract under para 4.7 of HBP. The Committee in light of written comments forwarded by DC(SS1) vide their U.O. No.5(9)/2005-chem. Dated 18.07.2007 decided to ratify the norms under para 4.7 of the HBP as per details below or as applied for whichever is lower. Export Product: Yohimbine Herbal Extract-USP min. 99.3%-----1Kg. Import items: - Yohimbe Pausynitalia bark (containing Yohimbine 1-1.2%-----152Kg. - Methylene chloride-----106Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

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3	Case No.:7/36/87-ALC1/2005	Party Name:SURYA PHARMACEUTICAL LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status:Case Approved
	HQ File :01/87/050/01014/AM06/	RLA File :22/24/040/00036/AM06/	Lic.No/Date:2210005013 28.11.2005	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous BP/USP under para 4.7 of HBP. The Committee in light of report furnished by PI Division vide their U.O. No.35011/274/2006 PI-III dated 20.07.2007 decided to ratify the norms of the export product under para 4.7 of HBP as per details below or as applied for whichever is lower. Export Product: Ampicillin Anhydrous from Pen G Route-----1Kg. Import items: 1. Penicillin G Potassium 1st Crystal-----2.088BOU/kg 2. Pivaloyl chloride-----0.42kg/kg 3. Triethylamine-----0.0239kg/kg 4. Methylene chloride-----1.50kg/kg 5. D(-)Alpha Phenyl glycine Base-----0.500kg/kg 6. Pen. G Amidase (Enzyme)-----1.078gm/kg 7. Ethyl Aceto acetate-----0.45kg/kg 8. Isopropyl Alcohol-----1.21kg/kg 9. Pot. Carbonate-----0.235kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

4	Case No.:20/37/87-ALC1/2005	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status:Case Approved
	HQ File :01/87/050/01061/AM06/	RLA File :09/24/040/00287/AM06/	Lic.No/Date:0910024801 02.12.2005	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil under para 4.7 of HBP. The Committee in the light of the report furnished by PI Division vide their U.O. No.35011/274/2006 PI-III dated 20.07.2007 decided to ratify the norms of the export product under para 4.7 of the HBP as per details below or as applied for whichever is lower. Export Product:			

Ampicillin Annyarous from Pen G Route-----1kg.

Import items:

1. Penicillin G Potassium 1st Crystal-----2.088BOU/kg
2. Pivaloyl chloride-----0.42kg/kg
3. Triethylamine-----0.0239kg/kg
4. Methylene chloride-----1.50kg/kg
5. D(-)Alpha Phenyl glycine Base-----0.500kg/kg
6. Pen. G Amidase (Enzyme)-----1.078gm/kg
7. Ethyl Aceto acetate-----0.45kg/kg
8. Isopropyl Alcohol-----1.21kg/kg
9. Pot. Carbonate-----0.235kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

5	Case No.:39/38/82-ALC1/2005	Party Name:LUPIN LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status:Case Deferred
	HQ File :01/82/050/01028/AM06/	RLA File :03/95/040/01052/AM06/	Lic.No/Date:0310358437 06.12.2005	Defer Date: 31.07.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.			

6	Case No.:8/39/87-ALC1/2005	Party Name:SURYA PHARMACEUTICAL LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/87/050/01083/AM06/	RLA File :22/24/040/00045/AM06/	Lic.No/Date:2210005064 12.12.2005	Defer Date:31.07.07
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.			

	Case No.:5/47/83-ALC1/2005	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/83/050/00636/AM06/	RLA File :03/95/040/01246/AM06/	Lic.No/Date:0310365254	

			31.01.2006
	Decision : The Committee considered the case as per agenda for ratification of Norms for the export product Cloxacillin Sodium under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower. Export product Cloxacillin Sodium from Pen G route----1kg Import items 1. Penicillin G Potassium first crystal-----1.43 BOU 2. Penicillin G Amidase (Enzyme)-----0.732gm 3. Methylene chloride----0.407kg 4. Acetone-----0.1254kg 5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg OR 5.a) O-chloro Benzaldehyde-----0.5034kg b) Hydroxy Amine Sulphate-----0.3192kg c) Methyl Acetoacetate-----0.410kg d) Chloroform-----0.270kg e) Methylene chloride-----0.0542kg 6. Methylene Chloride/Ethyl Acetate-----0.620kg 7. 2-Ethyl Hexanoic acid-----0.150kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.		

8	Case No.:7/47/83-ALC1/2005	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/83/050/00639/AM06/	RLA File :03/95/040/01284/AM06/	Lic.No/Date:0310365479 01.02.2006	Defer Date: 31.07.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.			

9	Case No.:31/47/82-ALC1/2005	Party Name:CALYX CHEMICALS & PHARMACEUTICALS PVT.LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/01335/AM06/	RLA File :03/94/040/01210/AM06/	Lic.No/Date:0310365692 03.02.2006	Defer Date: 14.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Coenzyme Q10 under para 4.7 of HBP. The Committee decided to remind Department of Bio-technology for their comments. Accordingly, the case was deferred for four weeks.			

10	Case No.:3/47/87-ALC1/2005	Party Name:ALKALOIDS CORP	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/87/050/01336/AM06/	RLA File :02/24/040/00236/AM06/	Lic.No/Date:0210086089 07.02.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Noscapine BP/Noscapine Hydrochloride BP Powder under para 4.7 of HBP. The Committee in the line with written comments forwarded by PI Division vide their U.O. No.35011/145/2006-PI-III dated 13.11.2006 decided to ratify the norms of the export product under para 4.7 of HBP as per details below or as applied for whichever is lower. Export Product: Noscapine BP/Noscapine Hcl. BP-----1kg. Import item: Noscapine Crude 50%-----2.2kg/kg. The following condition may be imposed. The imported raw material will not contain any Papavarine or any Narcotic material like Opium, Morphine, Codeine, Thebaine or any other alkaloid. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:20/4/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/87/050/01496/AM06/	RLA File :09/24/040/00498/AM06/	Lic.No/Date:0910025690	

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous under para 4.7 of HBP.

The Committee in the light of the report furnished by PI Division vide their U.O. No.35011/274/2006 PI-III dated 20.07.2007 decided to ratify the norms of the export product under para 4.7 of the HBP as per details below or as applied for whichever is lower.

Export Product:

Ampicillin Anhydrous from Pen G Route-----1Kg.

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Import items:

1. Penicillin G Potassium 1st Crystal-----2.088BOU/kg
2. Pivaloyl chloride-----0.42kg/kg
3. Triethylamine-----0.0239kg/kg
4. Methylene chloride-----1.50kg/kg
5. D(-)Alpha Phenyl glycine Base-----0.500kg/kg
6. Pen. G Amidase (Enzyme)-----1.078gm/kg
7. Ethyl Aceto acetate-----0.45kg/kg
8. Isopropyl Alcohol-----1.21kg/kg
9. Pot. Carbonate-----0.235kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

12	Case No.:2/10/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/87/050/00078/AM07/	RLA File :09/24/040/00014/AM07/	Lic.No/Date:0910026049 24.04.2006	Defer Date: 31.07.2007
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil (Cefadroxil Monohydrate) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.				

13	Case No.:3/10/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/87/050/00079/AM07/	RLA File :09/24/040/00257/AM06/	Lic.No/Date:0910026052	

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cephradine Sodium Sterile (Cephradine Sterile) under para 4.7 of HBP.

The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/22/2007-PI-III dated 28.06.2007 decided to ratify norms of export product under para 4.7 of HBP as per details below or as applied for whichever is lower.

Export Product:

Cephradine Sodium Sterile-----1Kg.

Import items:

1. Acetone-----1.56kg/kg
2. Activated carbon-----0.032kg/kg
3. D(-) dihydro phenyl glycine danc salt-----0.943kg/kg
4. Dimethyl formamide-----0.943kg/kg
5. Ethyl chloro formate-----0.410kg/kg
6. Hydrobromic acid 48%-----0.42kg/kg
7. Hydrogen peroxide 60%-----0.41kg/kg
8. Isopropyl alcohol-----0.279kg/kg
9. Methanol-----0.74kg/kg
10. Methylene chloride-----2.0224kg/kg
11. Penicillin G Potassium 1st Crystal-----2.5774BOU/kg
12. Pyridine-----0.20kg/kg
13. Trimethyl chloro silane-----2.99kg/kg
14. Aluminium Canisters 14Ltrs (5kg. Capacity--As per packing policy.
With inner and outer Lids and Gasket.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:8/10/87-ALC1/2006

Party Name:ALKALOIDS CORP

Meet No/Date:11/82-ALC4/2007
17.07.2007

Status:
Case Deferred

HQ File :01/87/050/00096/AM07/

RLA File :02/24/040/00020/AM07/

Lic.No/Date:0210088734
28.04.2006

Defer Date:
14.08.2007

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Aescin (Horse Chestnut Extract) Extract under para 4.7 of HBP.

The Committee observed that this case is pending for a long period for want of comments of Department of Ayush. The Advance licence was issued on 15.07.2005.

The Committee, therefore, decided to remind Department of Ayush through D.O. letter to the Jt. Secretary, Department of Ayush form the appropriate level. Accordingly, the case was deferred for four weeks.

15	Case No.: 39/9/82-ALC1/2006	Party Name:KDL BIOTECH LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/00209/AM07/	RLA File :03/94/040/00021/AM07/	Lic.No/Date:0310379882 10.05.2006	Defer Date: 14.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Flu-Cloxacillin Sodium BP/USP/EP under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the consumption data certified by the Central Excise Authority was called for from the firm as well as from Pharmexcil, but the same has not been received so far. The Committee, therefore, decided to remind the firm and Pharmexcil to furnish the required data within one month and in case no data is furnished the case will be closed without any further reference. It was also decided to defer the case for four weeks.			

16	Case No.: 4/14/82-ALC1/2006	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/00215/AM07/	RLA File :09/24/040/00511/AM06/	Lic.No/Date:0910026249 11.05.2006	Defer Date: 14.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product (4R-Cis)-1,1-Dimethylethyl-6-(2-amino ethyl)-2,2-dimethyl-1,3-dioxane-4-acetate under para 4.7 of HBP. The Committee decided to forward the complete set of application to the Technical Authority for their comments. Accordingly, the case was deferred for four weeks.			

	Case No.: 35/14/82-ALC1/2006	Party Name:ELIXIR CHEMICALS PVT.LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/00328/AM07/	RLA File :03/94/040/01264/AM06/	Lic.No/Date:0310382878 02.06.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product 4,5 Dichloro-2 Nitro Acetanilide under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 28.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower.			

17	Export Product: 4,5 Dichloro-2-nitro acetanilide-----1kg. Import items: 1. 3,4 Dichloro Acetanilide-----1.07kg/kg 2. Acetic Acid-----Not required in the process (not allowed) 3. Acetic anhydride-----Not required in the process (not allowed) 4. Nitric acid-----Not an importable item (not allowed) 5. Methanol-----1.88kg/kg 6. Acetone-----0.68kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.
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18	Case No.:1/23/87-ALC1/2006	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/87/050/00336/AM07/	RLA File :05/24/040/00255/AM07/	Lic.No/Date:0510185276 21.06.2006	Defer Date: 14.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Silymarin Extract under para 4.7 of HBP. The Committee observed that this case is pending for a long period for want of comments of Department of Ayush. The Advance licence was issued on 15.07.2005. The Committee, therefore, decided to remind Department of Ayush through D.O. letter to the Jt. Secretary, Department of Ayush from the appropriate level. Accordingly, the case was deferred for four weeks.			

Case No.:14/21/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
HQ File :01/87/050/00292/AM07/	RLA File :02/24/040/00081/AM07/	Lic.No/Date:0210090498 21.06.2006	
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Noscapine BP/Noscapine Hydrochloride BP Powder under para 4.7 of HBP.			
The Committee in line with written comments forwarded by PI Division vide their U.O. No.35011/145/2006-PI-II dated 13.11.2006 decided to ratify the norms of the export product under para 4.7 of HBP as per details below or as applied for whichever is lower.			

19	Export Product: Noscapine BP/Noscapine Hcl. BP-----1kg. Import item: Noscapine Crude 95%-----1.158kg/kg. The following condition may be imposed. The imported raw material will not contain any Papavarine or any Narcotic material like Opium, Morphine, Codeine, Thebaine or any other alkaloid. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.
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20	Case No.:11/16/82-ALC1/2006	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Rejected
	HQ File :01/82/050/00433/AM07/	RLA File :03/95/040/00317/AM07/	Lic.No/Date:0310386400 23.06.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Viks Veporub under para 4.7 of HBP. The Committee noted that the firm was requested to furnish approved composition of the export product as per DML alongwith the country of export vide letter dated 28.05.2007, but the firm has not furnished the same. The committee, therefore, decided to reject the case. RLA concerned may take further necessary action including cancellation of advance licence under para 4.7 of HBP.			

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Case No.:1/27/87-ALC1/2006	Party Name:ADVY CHEMICAL	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Rejected
HQ File :01/87/050/00313/AM07/	RLA File :03/94/040/00310/AM07/	Lic.No/Date:0310387468 29.06.2006	
Decision : The Committee considered the case as per agenda for ratification of norms for the export product HBsAg Subtypes ad Reagent (4000 mgs) (Hepatitis B Surface Antigen-Subtypes ad) under para 4.7 of HBP.			
The Committee noted that the firm was requested to furnish the information vide Deptt. Of Bio-technology letter dated 08.11.2006 and subsequent reminder dated 18.06.2007, but the firm has not furnished the same. The Committee, therefore, decided to reject the case.			
RLA concerned may take further necessary action including cancellation of advance licence under para 4.7 of HBP.			

22	Case No.:6/23/87-ALC1/2006	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/87/050/00384/AM07/	RLA File :09/24/040/00145/AM07/	Lic.No/Date:0910026968 24.07.2006	
Decision : The Committee considered the case as per agenda for ratification of norms for the export product m-Fluoro-2-Methylamino Propiophenone (CNF6) under para 4.7 of HBP. The Committee in the light of the written comments furnished by PI Division vide their U.O. No.35011/274/2006 PI-III dated 25.06.2007 decided to ratify the norms of the export product under para 4.7 of the HBP as per details below or as applied for whichever is lower. Export Product: m-Fluoro-2-Methylamino Propiophenone (CNF 6)--1Kg. Import items: 1. 3-Fluoro Propiophenone-----1.29kg/kg 2. Toluene-----0.251kg/kg 3. Bromine-----1.36kg/kg 4. Monomethylamine 40%-----0.52kg/kg 5. Sodium Hydroxide 50%-----0.30kg/kg 6. Isopropyl Alcohol-----0.51kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.				

23	Case No.:3/22/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Rejected
	HQ File :01/82/050/00644/AM07/	RLA File :05/24/040/00364/AM07/	Lic.No/Date:0510187531 26.07.2006	
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Oxazolidinone 050102R203 (Merck-23) under para 4.7 of HBP. The Committee perused the reply of the firm and observed that the information furnished by the firm is not complete. The Committee, therefore, decided to reject the case. RLA concerned may take further necessary action including cancellation of advance licence under para 4.7 of HBP.				

24	Case No.:16/27/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case
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			Deferred
HQ File :01/87/050/00419/AM07/	RLA File :02/24/040/00123/AM07/	Lic.No/Date:0210092125 02.08.2006	Defer Date: 14.08.2007
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Kola Extract under para 4.7 of HBP. The Committee observed that this case is pending for a long period for want of comments of Department of Ayush. The Advance licence was issued on 15.07.2005. The Committee, therefore, decided to remind Department of Ayush through D.O. letter to the Jt. Secretary, Department of Ayush form the appropriate level. Accordingly, the case was deferred for four weeks.			

25	Case No.:23/27/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Rejected
	HQ File :01/82/050/00843/AM07/	RLA File :05/24/040/00455/AM07/	Lic.No/Date:0510189933 31.08.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Oxazolidinone 050102R203(Merck-23)I under para 4.7 of HBP. The Committee perused the reply of the firm and observed that the information furnished by the firm is not complete. The Committee, therefore, decided to reject the case. RLA concerned may take further necessary action including cancellation of advance licence under para 4.7 of HBP.			

26	Case No.:34/28/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/00849/AM07/	RLA File :22/24/040/00203/AM07/	Lic.No/Date:2210005950 04.09.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous under para 4.7 of HBP. The Committee in light of report furnished by PI Division vide their U.O. No.35011/274/2006 PI-III dated 20.07.2007 decided to ratify the norms of the export product under para 4.7 of HBP as per details below or as applied for whichever is lower. Export Product: Ampicillin Anhydrous from Pen G Route-----1Kg. Import items:			

Import items:

1. Penicillin G Potassium 1st Crystal-----2.088BOU/kg
2. Pivaloyl chloride-----0.42kg/kg
3. Triethylamine-----0.0239kg/kg
4. Methylene chloride-----1.50kg/kg
5. D(-)Alpha Phenyl glycine Base-----0.500kg/kg
6. Pen. G Amidase (Enzyme)-----1.078gm/kg
7. Ethyl Aceto acetate-----0.45kg/kg
8. Isopropyl Alcohol-----1.21kg/kg
9. Pot. Carbonate-----0.235kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:12/27/82-ALC1/2006	Party Name:KDL BIOTECH LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
HQ File :01/82/050/00889/AM07/	RLA File :03/94/040/00439/AM07/	Lic.No/Date:0310398896 11.09.2006	
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous BP/USP/EP under para 4.7 of HBP. The Committee in light of report furnished by PI Division vide their U.O. No.35011/274/2006 PI-III dated 20.07.2007 decided to ratify norms of export product under para 4.7 of HBP as per details below or as applied for whichever is lower. Export Product: Ampicillin Anhydrous from Pen G Route-----1Kg. 27 Import items: 1. Penicillin G Potassium 1st Crystal-----2.088BOU/kg 2. Pivaloyl chloride-----0.42kg/kg 3. Triethylamine-----0.0239kg/kg 4. Methylene chloride-----1.50kg/kg 5. D(-)Alpha Phenyl glycine Base-----0.500kg/kg 6. Pen. G Amidase (Enzyme)-----1.078gm/kg 7. Ethyl Aceto acetate-----0.45kg/kg 8. Isopropyl Alcohol-----1.21kg/kg 9. Pot. Carbonate-----0.235kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

28	Case No.:17/31/82-ALC1/2006	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/00911/AM07/	RLA File :03/94/040/00615/AM07/	Lic.No/Date:0310399069 12.09.2006	Defer Date: 14.08.2007
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Terbinafine Hydrochloride Tablets 250mg under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.				

29	Case No.:46/28/82-ALC1/2006	Party Name:BELCO PHARMA	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/00920/AM07/	RLA File :05/24/040/00343/AM07/	Lic.No/Date:0510190748 13.09.2006	
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Hydrocortisone Ointment/Cream under para 4.7 of HBP. The Committee in the light of the report furnished by PI Division vide their U.O. No.35011/44/2007 PI-III dated 07.07.2007 decided to ratify the norms of the export product under para 4.7 of the HBP as per details below or as applied for whichever is lower. Export Products: 1 Hydrocortisone Ointment BP 2 Hydrocortisone Cream BP Import items: 1. Hydrocortisone-----0.153gm/tube 15gm. 2. Hydrocortisone-----0.051gm/tube 5gm. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.				

30	Case No.:44/36/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/00954/AM07/	RLA File :22/24/040/00233/AM07/	Lic.No/Date:2210006017 18.09.2006	

Decision : The Committee considered the case as per agenda for ratification of Norms for the export product Cloxacillin Sodium under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU
2. Penicillin G Amidase (Enzyme)-----0.732gm
3. Methylene chloride----0.407kg
4. Acetone-----0.1254kg
5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg
- OR
- 5.a) O-chloro Benzaldehyde-----0.5034kg
- b) Hydroxy Amine Sulphate-----0.3192kg
- c) Methyl Acetoacetate-----0.410kg
- d) Chloroform-----0.270kg
- e) Methylene chloride-----0.0542kg
6. Methylene Chloride/Ethyl Acetate-----0.620kg
7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

31	Case No.:13/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Transferr-ed to other section
	HQ File :01/82/050/00961/AM07/	RLA File :03/94/040/00603/AM07/	Lic.No/Date:0310400077 19.09.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product 5-O-Dimethoxytrityl-2-O-tert-butyl dimethylsilyl-N2-isobutyryl Guanosine/DMT-rG(ib)-TBDMS Solid under para 4.7 of HBP. The Committee decided to transfer the case alongwith the comments furnished by PI Division vide their U.O. No.35011/265/2006-PI-III dated 05.06.2007 to DES-IV as the export product pertains to R&D Chemicals.			

32	Case No.:28/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Transfe-rred to other section
	HQ File :01/82/050/01009/AM07/	RLA File :03/94/040/00602/AM07/	Lic.No/Date:0310400932 25.09.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product 5-O-Dimethoxytrityl-2-O-tert-butyldimethylsilyl-N2-isobutyryl Guanosine/DMT-rG(ib)-TBDMS Solid under para 4.7 of HBP. The Committee decided to transfer the case alongwith the comments furnished by PI Division vide their U.O. No.35011/265/2006-PI-III dated 05.06.2007 to DES-IV as the export product pertains to R&D Chemicals.			

33	Case No.:7/35/87-ALC1/2006	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/87/050/00589/AM07/	RLA File :03/24/040/01716/AM05/	Lic.No/Date:0310401770 28.09.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Clobetasone-17 Butyrate BP/USP under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/48/2005-PI-III dated 20.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower. Export Product: Clobetasone-17 Butyrate BP/USP-----1Kg. Import items: 1. Betamethasone Base-----1.10kg/kg 2. Triethyl Ortho Butyrate-----0.50kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

34	Case No.:24/32/82-ALC1/2006	Party Name:EMMELLEN BIOTECH PHARMACEUTICALS LIMITED,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/01101/AM07/	RLA File :03/94/040/00703/AM07/	Lic.No/Date:0310402830 06.10.2006	Defer Date: 14.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product L-Norephedrine Base under para 4.7 of HBP.			

The Committee noted that the firm has not furnished the technical details as per Annexure of the application. The Committee, therefore, decided to call for the technical details from the firm. Accordingly, it was decided to defer the case for four weeks.

35	Case No.:34/31/82-ALC1/2006	Party Name:DALAS BIOTECH LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01129/AM07/	RLA File :05/24/040/00460/AM07/	Lic.No/Date:0510192407 11.10.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Methyl Ester under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 28.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower. Export Product: Methyl Ester of Cefixime-----1Kg. Import items: 1. GCLE-----1.57kg/kg 2. Mica Acid-----0.77kg/kg 3. Tri Phenyl Phosphine-----1.30kg/kg 4. Methylene chloride-----4.32kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

36	Case No.:31/34/87-ALC1/2006	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/87/050/00637/AM07/	RLA File :04/24/040/00252/AM07/	Lic.No/Date:0410084952 17.10.2006	Defer Date: 14.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product 10-Methoxy Imino Stilbene under para 4.7 of HBP. The Committee decided to forward complete set of application to the Technical Authority for their comments. The case was accordingly deferred for four weeks.			

	Case No.:14/35/82-ALC1/2006	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01186/AM07/	RLA File :03/04/040/00705/AM07/	Lic.No/Date:0310405200	

	HQ File :01/82/050/01100/AM07/	RLA File :09/24/040/00133/AM07/	Lic.No/Date:0910405299 20.10.2006	
	Decision : The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product TRIAMCINOLONE under para 4.4.2 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 25.06.2007 decided to fix norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower. Export product: Triamcinolone Base-----1Kg. Import item: 9 Beta, 11 Beta-Epoxy-16 Alpha,17 Alpha, 21-Trihydroxypregna-1, 4-Diene-320-Dione(5 TR)-----1.05Kg/Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:3/44/82-ALC1/2006	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/01214/AM07/	RLA File :09/24/040/00174/AM07/	Lic.No/Date:0910028004 31.10.2006	Defer Date: 14.08.2007
38	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Fexofenadine Hcl under para 4.7 of HBP. The Committee decided to forward complete set of application to the Technical Authority for their Comments. It was accordingly decided to defer the case for four weeks.			

	Case No.:4/44/82-ALC1/2006	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/01215/AM07/	RLA File :09/24/040/00194/AM07/	Lic.No/Date:0910028005 31.10.2006	Defer Date: 14.08.2007
39	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Sodium Cromo Glycate under para 4.7 of HBP. The Committee decided to call for the i) End use of the export product and ii) copy of Drug Manufacturing Licence from the firm. It was accordingly decided to defer the case for four weeks.			

40	Case No.:17/37/87-ALC1/2006	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/87/050/00684/AM07/	RLA File :03/94/040/00824/AM07/	Lic.No/Date:0310406387 02.11.2006	Defer Date: 14.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Articaine Hydrochloride under para 4.7 of HBP. The Committee decided to forward complete set of application to the Technical Authority for their Comments. It was accordingly decided to defer the case for four weeks.			

41	Case No.:5/38/82-ALC1/2006	Party Name:DALAS BIOTECH LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01238/AM07/	RLA File :05/24/040/00544/AM07/	Lic.No/Date:0510193641 03.11.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Methyl Ester under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 28.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower. Export Product: Methyl Ester of Cefixime-----1Kg. Import items: 1. GCLE-----1.57kg/kg 2. Mica Acid-----0.77kg/kg 3. Tri Phenyl Phosphine-----1.30kg/kg 4. Methylene chloride-----4.32kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:23/37/87-ALC1/2006	Party Name:ADVY CHEMICAL	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
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42	HQ File :01/87/050/00703/AM07/	RLA File :03/94/040/00835/AM07/	Lic.No/Date:0310406887 07.11.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Alpha Feto Protein Highly Semi Purified Antigen (15000 MGs) under para 4.7 of HBP. The Committee in light of written comments forwarded by Department of Bio-technology vide their letter No.BT/IL/05/231/2006-PID dated 13.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower. Export Product: Alpha Feto Protein Highly/Semi Purified Antigen-----1gm. Import items: 1. Trizma Base-----23.196gms. 2. DE52 Pre swollen AIEC-----1.390gms. 3. CM 52 Pre swollen AIEC-----1.00gm. 4. F8 Dialyser-----5Nos. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

43	Case No.:24/37/87-ALC1/2006	Party Name:ADVY CHEMICAL	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/87/050/00704/AM07/	RLA File :03/94/040/00836/AM07/	Lic.No/Date:0310406891 07.11.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product C.Reactive Protein-Grade Semi/Highly Purified (300000 MGs) under para 4.7 of HBP. The Committee in the light of written comments forwarded by Department of Bio-technology vide their letter No.BT/IL/05/231/2006-PID dated 13.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower. Export Product: Creative Protein Grade Semi/Highly Purified-----1gm. Import items: 1. Trizma Base-----2.07gms. 2. Calcium Chloride-----0.514gms. 3. 6-Amino Hexamoic Acid-----0.189gms. 4. Phosphocholine Chloride Calcium Salt-----20.966gms. 5. Phenyl Methyl Sulfonyl Fluoride-----5.20gms.			

6. De 52 Pre-Swollen AIEC-----0.042gms.
 7. PC Gel (immobilized P-Aminophenyl
 Phosphoryl Chorine)-----9.220gms.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

44	Case No.:3/42/82-ALC1/2006	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01282/AM07/	RLA File :09/24/040/00216/AM07/	Lic.No/Date:0910028174 10.11.2006	
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Nevirapine Hemihydrate under para 4.7 of HBP. The Committee in the light of the written comments forwarded by PI Division vide their U.O. No.35011/50/2007-PI-III dated 23.05.2007 decided to ratify the norms of the export product under para 4.7 of the HBP as per details below or as applied for whichever is lower. Export Product: Nevirapine Hemihydrate-----1Kg. Import items: 1. 2-chloro Nicotinic Acid-----1.13kg/kg 2. Cyclo Propylamine-----1.20kg/kg 3. Methylene chloride-----4.00kg/kg 4. Tetrahydrofuran/Methanol-----2.26kg/kg 5. Sodium Borohydride-----0.94kg/kg 6. Acetonitrile-----4.72Kg/kg 7. Triethylamine-----0.37kg/kg 8. Thionyl chloride-----1.12kg/kg 9. Dimethyl formamide-----2.00kg/kg 10. Trifluoro acetic acid-----1.44kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.				

	Case No.:14/34/82-ALC1/2006	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01293/AM07/	RLA File :07/24/040/00513/AM07/	Lic.No/Date:0710048430 15.11.2006	

Decision : The Committee considered the case as per agenda for ratification of norms for the export product

45	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Mirtazapine USP under para 4.7 of HBP.		
	The Committee in the light of the written comments forwarded by PI Division vide their U.O. No.35011/274/2006 PI-III dated 26.06.2007 decided to ratify the norms of the export product under para 4.7 of the HBP as per details below or as applied for whichever is lower.		
	Export Product: Mirtazapine USP-----1Kg.		
	Import items: 1-(3-hydroxymethyl pyridine-2 YL)-4 methyl- 2phenyl Piperazine-----1.24kg/kg		
	RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.		

46	Case No.:12/45/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/87/050/00747/AM07/	RLA File :09/24/040/00128/AM07/	Lic.No/Date:0910028249 17.11.2006	Defer Date: 14.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Sterile Ampicillin Sodium + Salbactam Sodium (2:1) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

47	Case No.:8/44/82-ALC1/2006	Party Name:M/S.ENAL DRUGS PVT LTD.,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/01307/AM07/	RLA File :09/24/040/00237/AM07/	Lic.No/Date:0910028243 17.11.2006	Defer Date: 14.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product 2-Chloro Methyl-3, Methyl-4(2,2,2 Trifluoro Ethoxy) Pyridine Hcl (Lansoprazole Chloro Compound) Powder under para 4.7 of HBP.			
	The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

48	Case No.:16/38/82-ALC1/2006	Party Name:KOPRAN LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01330/AM07/	RLA File :03/94/040/00653/AM07/	Lic.No/Date:0310409126 22.11.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Ceftriaxone Sodium Sterile under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/65/2007-PI-III dated 20.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Ceftriaxone Sodium Sterile-----1kg Import item: 1. Ceftriaxone Sodium Sterile-----1.00kg/kg 2. Acetone-----2.08kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

49	Case No.:22/36/82-ALC1/2006	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01313/AM07/	RLA File :07/24/040/00566/AM07/	Lic.No/Date:0710048576 22.11.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Calcium Lactate Gluconate under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/94/2004-PI-III dated 20.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Calcium Lactate Gluconate-----1kg Import item: 1. Calcium Lactate (any grade)-----0.47kg/kg			

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

50	Case No.:1/48/87-ALC1/2006	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/87/050/00816/AM07/	RLA File :09/24/040/00356/AM07/	Lic.No/Date:0910028622 12.12.2006	
Decision : The Committee considered the case as per agenda for ratification of norms for the export product (2-Phthalimidopropionyl)-benzene(Pthalimido Propiophenone) under para 4.7 of HBP. The Committee in the of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 26.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: (2-Phthalimidopropionyl)-benzene (Pthalimido Propiophenone)-----1kg Import item: 1. Propiophenone-----0.74kg/kg 2. Potassium Carbonate-----0.61kg/kg 3. Bromine-----0.89kg/kg 4. Acetone-----1.11kg/kf 5. Potassium Phthalimide-----0.82kg/kg 6. Isopropyl Alcohol Hcl-----0.296kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.				

51	Case No.:9/44/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/83/050/01008/AM07/	RLA File :22/24/040/00198/AM07/	Lic.No/Date:2210006284 12.12.2006	
Decision : The Committee considered the case as per agenda for ratification of Norms for the export product Cloxacillin Sodium under para 4.7 of HBP.				

The Committee in light of report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU
2. Penicillin G Amidase (Enzyme)-----0.732gm
3. Methylene chloride----0.407kg
4. Acetone-----0.1254kg
5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg
- OR
- 5.a) O-chloro Benzaldehyde-----0.5034kg
- b) Hydroxy Amine Sulphate-----0.3192kg
- c) Methyl Acetoacetate-----0.410kg
- d) Chloroform-----0.270kg
- e) Methylene chloride-----0.0542kg
6. Methylene Chloride/Ethyl Acetate-----0.620kg
7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

52	Case No.:10/44/83-ALC1/2006	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/83/050/01014/AM07/	RLA File :22/24/040/00278/AM07/	Lic.No/Date:2210006291 13.12.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product 7 AVCA under para 4.7 of HBP.			
	The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/18/2007-PI-III dated 26.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			
	Export Product:			
	7 AVCA (7 Amino-3-vinyl-cephalosporanic acid)-----1kg.			
	Import item:			
	1. 7-Phenylacetamido-3-chloromethyl			

- cepnaiosporanic acid Para
Methoxybenzyl Ester (GCLE)-----2.672kg/kg
2. Triphenyl Phosphine-----1.26kg/kg
 3. Methanol-----7.87kg/kg
 4. Acetone-----2.26kg/kg
 5. Acetic Acid-----0.022kg/kg
 6. Methylene chloride-----10.31kg/kg
 7. Sodium Iodide-----0.828kg/kg
 8. Dimethyl Formamide-----2.00kg/kg
 9. Phenol-----0.933kg/kg
 10. N-Butyl acetate-----3.15kg/kg
 11. Activated Carbon-----0.100kg/kg
 12. Formaldehyde-----2.886kg/kg
 13. Pencillin G amidase Enzyme-----1.353gm/kg
 14. Sodium Hydroxide-----0.214kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

53	Case No.:2/46/82-ALC1/2006	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/01441/AM07/	RLA File :09/24/040/00390/AM07/	Lic.No/Date:0910028634 13.12.2006	Defer Date: 14.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product N-Trifluoro acetyl-N-Lysine-praline (Lyspro)Isolated) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

54	Case No.:4/47/87-ALC1/2006	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/87/050/00827/AM07/	RLA File :09/24/040/00359/AM07/	Lic.No/Date:0910028661 18.12.2006	Defer Date: 14.08.2007

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Lopinavir under para 4.7 of HBP.

The Committee decided to call for the information from the firm as per written comments forwarded by PI Division vide their U.O. No.35011/58/2007-PI-III dated 04.07.2007 from the firm as per details below.

- i) Yields at step IV, V and VI in the reaction scheme furnished are very low. Technical justification alongwith copy of supporting literature may be furnished.
- ii) Specific use of Citric Acid in step I & II is not given. Technical justification alongwith complete chemical reaction highlighting the use of Citric Acid may be furnished.
- iii) Similarly specific use of combination of Lithium Hydroxide and Lithium Chloride alongwith Alumina is not indicated in Step VII. Same may be explained. Recovery of Lithium Hydroxide and Lithium Chloride may also be indicated in the reaction scheme.
- iv) Whether 1,2-Dimethoxy Ethane used in Step III is a raw material or solvent. Specific use of 1,2-Dimethoxy Ethane alongwith Methane Sulfonic Acid may be furnished alongwith complete chemical reaction highlighting the use of both the chemicals.
- v) Whether the data furnished by the firm are based on pilot plant or commercial scale operations. Improvement in yields may also be furnished

The Committee accordingly decided to defer the case for four weeks

Case No.:16/44/82-ALC1/2006

Party Name:MANGALAM DRUGS &
ORGANICS LIMITED

Meet No/Date:11/82-ALC4/2007
17.07.2007

Status:
Case Approved

HQ File :01/82/050/01496/AM07/

RLA File :03/95/040/01149/AM07/

Lic.No/Date:0310413354
22.12.2006

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Lopinavir under para 4.7 of HBP.

The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/97/2006-PI-III dated 20.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product:

3(N-cyano ethyl-N-Ethyl) Amino-4-Methoxy Acetamilide-----1kg

Import item:

1. 3-Amino-4-Methoxy Acetamilide-----1.06kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

56	Case No.:1/47/82-ALC1/2006	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01515/AM07/	RLA File :05/24/040/00520/AM07/	Lic.No/Date:0510197225 03.01.2007	
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Mica Ester (2-Amino-4 Thiazolyl-2-Carboxylmethoxy Methoxyimino Mercaptobenzo Thiazol Carboxylate under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/18/2007-PI-III dated 20.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: Mica Ester [2-Mercapto Benzo Pthiazolyl (Z)-2-(2-amino thiazole-4-yl) (2-Methoxy carbonyl methoxy)-----1Kg. Import item: 1. 4-Chloro-2(z)Methoxy Carboxyl Methoxy Amino-3-Oxobutyric Acid (CMOBA)-----0.793kg/kg 2. Triphenyl Phosphine-----0.911kg/kg 3. Triethylamine-----0.322kg/kg 4. Thio urea-----0.360kg/kg 5. Acetonitrile-----1.44kg/kg 6. MBTS (Mercapto Benzothiazole)-----1.157kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.				

57	Case No.:11/48/82-ALC1/2006	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01514/AM07/	RLA File :05/24/040/00648/AM07/	Lic.No/Date:0510197222 03.01.2007	
Decision : The Committee considered the case as per agenda for ratification of norms for the export product 7 AVCA (7 Amino-3-vinyl-cephalosporanic acid) under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/18/2007-PI-III dated 26.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product:				

Export Product:

7 AVCA (7 Amino-3-vinyl-cephalosporanic acid-----1kg

Import items:

1. 7-Phenylacetamideo-3-chloromethyl cephalosporanic
Acid Para Methoxybenzyl Ester (GCLE)-----2.672kg/kg
2. Methylene Chloride-----8.29kg/kg
3. Sodium Iodide-----0.828kg/kg
4. N-Butyl Acetate-----4.06kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:1/4/82-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
HQ File :01/82/050/01535/AM07/	RLA File :09/24/040/00410/AM07/	Lic.No/Date:0910028890 05.01.2007	

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Nelfinavir Mesylate under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/225/2004-PI-III dated 20.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product:

Nelfinavir Mesylate-----1kg

Import items:

1. 2S,3R-N-Benzyloxy Carbonyl-3-Amino-1-Chloro
Phenyl Sulfonyl Butan-2o1-----1.64kg/kg
2. (3S,4aS,8aS)-M-Terbutyl Decahydro
Isoquinoline Carboxamide-----1.07kg/kg
3. 3-Acetoxy-2-Methyl Benzoic Acid-----0.448kg/kg
4. Tetrahydrofuran-----2.45kg/kg
5. Methylene Chloride-----3.00kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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59	Case No.:13/47/87-ALC1/2006	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/87/050/00872/AM07/	RLA File :03/94/040/00989/AM07/	Lic.No/Date:0310414722 05.01.2007	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Meloxicam under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/56/2007-PI-III dated 26.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Meloxicam-----1kg. Import items: 1. 2-Amin-5-Methyl thiazole-----0.45kg/kg 2. Sodium saccharine-----Not required in the process RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

60	Case No.:20/46/87-ALC1/2006	Party Name:AARTI DRUGS LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/87/050/00921/AM07/	RLA File :03/94/040/01049/AM07/	Lic.No/Date:0310415184 09.01.2007	
	Decision : The Committee considered this case for fixation of I/O norms for the export product Ciprofloxacin Hcl under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/41/2007-PI-III dated 16.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product Ciprofloxacin Hcl-----1 Kq.			

Import items

1. 2-(2,4-dichloro-5-fluoro-benzoyl)-3-cyclopropylamino-Acylic-Ethylester -----0.906kg/kg
2. Dimethyl carbonate-----Not required in the process
3. Sodium Hydride-----Not required in the process
4. Toluene-----0.77kg/kg
5. Dimethyl formamide-----Not required in the process
6. Acetic Acid-----Not required in the process
7. Cyclopropyl amine-----Not required in the process
8. Caustic Soda flakes-----0.515kg/kg
9. Piperazine-----0.407kg/kg
10. Butanol-----0.275kg/kg
11. Liq. Ammonia-----Not required in the process
12. Methanol-----1.05kg/kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

61	Case No.:2/4/82-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01542/AM07/	RLA File :09/24/040/00395/AM07/	Lic.No/Date:0910028953 10.01.2007	
Decision : The Committee considered this case as per agenda for ratification of Norms for the Export Product CILOSTAZOL under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O.No.35011/237/2006-PI-III dated 08.01.2007 decided to ratify the norms of the export product under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: Cilostazol-----1Kg. Import items: 1. 4-Amino Phenol-----0.59kg/kg 2. Dimethyl Sulfoxide-----1.90kg/kg 3. 5-(4-chlorobutyl)-1-Cyclohexyl-1 H-tetrazole---0.88kg/kg 4. Dimethyl Formamide-----2.16kg/kg				

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

62	Case No.:4/49/82-ALC1/2006	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01544/AM07/	RLA File :09/24/040/00354/AM07/	Lic.No/Date:0910028959 10.01.2007	

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Atorvastatin Calcium under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/275/2006-PI-III dated 26.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product:

Atorvastatin Calcium----- 1Kg.

Import item:

1. (4R-Cis)-1,1-dimethyl ethyl-6-cyanomethyl-2,2 dimethyl 1,3-dioxane-4-acetate-----1.08kg/kg
2. Raney Nickle -----0.200kg/kg
3. Methanol -----2.49kg/kg
4. Aquious Ammonia -----0.900kg/kg
5. Pivalic acid -----0.200kg/kg
6. Cyclohexane -----1.82kg/kg
7. Isopropyl alcohol -----1.24kg/kg
8. Acetomitrile -----2.01kg/kg
9. Sodium Carbonate -----0.500kg/kg
10. Hydrochloric Acid -----Not an importable item
11. Sodium hydroxide flakes -----0.130kg/kg
12. Toluene -----1.37kg/kg
13. Calcium Acetate -----0.350kg/kg
14. Carbon -----0.100kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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63	Case No.:13/48/82-ALC1/2006	Party Name:DALAS BIOTECH LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01573/AM07/	RLA File :05/24/040/00640/AM07/	Lic.No/Date:0510197947 16.01.2007	
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Methyl Ester under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 28.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower. Export Product: Methyl Ester of Cefixime-----1Kg. Import items: 1. GCLE-----1.57kg/kg 2. Mica Acid-----0.77kg/kg 3. Tri Phenyl Phosphine-----1.30kg/kg 4. Methylene chloride-----4.32kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

64	Case No.:16/49/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/01721/AM07/	RLA File :03/95/040/01297/AM07/	Lic.No/Date:0310416716 22.01.2007	Defer Date: 14.08.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Sterile Ceftriaxone Sodium-Non Infringing under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

Case No.:20/48/87-ALC1/2006	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:11/82-ALC4/2007	Status:
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65			17.07.2007	Case Withdrawn
	HQ File :01/87/050/00927/AM07/	RLA File :05/24/040/00765/AM07/	Lic.No/Date:0510198359 24.01.2007	
	Decision : Withdrawn as the case has already been approved in the Norms Committee Meeting No.10/08 held on 10.07.2007.			

66	Case No.:23/48/82-ALC1/2006	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Transferred
	HQ File :01/82/050/01661/AM07/	RLA File :03/94/040/01141/AM07/	Lic.No/Date:0310417197 24.01.2007	
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Methyl-3-Oxo-2-Pentyl-1-Cyclopentaneacetate under para 4.7 of HBP. The Committee noted that the item of export in this case is Chemical product. The Committee, accordingly, decided to transfer this case to DES-IV.			

67	Case No.:8/49/82-ALC1/2006	Party Name:DALAS BIOTECH LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01746/AM07/	RLA File :05/24/040/00872/AM07/	Lic.No/Date:0510198387 24.01.2007	
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Methyl Ester under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 28.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower. Export Product: Methyl Ester of Cefixime-----1Kg. Import items: 1. GCLE-----1.57kg/kg 2. Mica Acid-----0.77kg/kg 3. Tri Phenyl Phosphine-----1.30kg/kg 4. Methylene chloride-----4.32kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms			

	Committee.
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68	Case No.: 4/8/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Withdrawn
	HQ File :01/82/050/01794/AM07/	RLA File :03/94/040/01221/AM07/	Lic.No/Date:0310418218 02.02.2007	
	Decision : Withdrawn as the case has already been approved in the Norms Committee meeting No.9/08 held on 3.7.2007.			

69	Case No.: 5/4/82-ALC4/2007	Party Name:KDL BIOTECH LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/00035/AM08/	RLA File :03/94/040/00664/AM07/	Lic.No/Date:0310418079 02.02.2007	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium (6-APA Route) under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodlum from 6 APA Stage----1kg Import items 1. 6-APA-----0.490kg 2. Acetone-----0.0034kg 3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg OR 3.a) O-chloro Benzaldehyde-----0.5034kg 3.b) Hydroxyl Amine Sulphate-----0.3192kg 3.c) Methyl Acetoacetate-----0.410kg 3.d) Chloroform-----0.270kg 3.e) Methylene chloride-----0.0542kg 4. Methylene chloride/Ethyl Acetate----0.620ka			

5. 2-Ethyl Hexanoic Acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

70	Case No.:1/3/82-ALC4/2007	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01650/AM07/	RLA File :09/24/040/00483/AM07/	Lic.No/Date:0910029354 15.02.2007	
Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Fosinopril Sodium under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/179/2005-PI-III dated 20.07.2007 decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied for whichever is lower. Export Product: Fosinopril Sodium-----1Kg. Import items: 1. Trans-4-hydroxy-L-proline-----4.47kg/kg 2. 4-Dimethyl Amino Pyridine-----0.32kg/kg 3. Palladium on Charcoal 5%-----0.078kg/kg 4. 4-Phenyl-1-Butene-----3.06kg/kg 5. Benzyl Bromo Acetate-----4.20kg/kg 6. Chinchonidine-----0.2379kg/kg 7. Trimethyl Silyl Chloride-----13.24kg/kg 8. N,N-Dicyclohexyl Carbodi imide-----0.55kg/kg 9. 2-Ethyl Hexanoic Acid Sodium Salt---0.23kg/kg 10. Propionyl Bromide-----1.77kg/kg 11. Methanol-----10.00kg/kg 12. Pyridine-----2.00kg/kg 13. Acetone-----8.00kg/kg 14. Diisopropyl ether-----4.11kg/kg 15. Tetrahydrofuran-----5.00kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.				

71	Case No.: 3/4/82-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/01648/AM07/	RLA File :09/24/040/00482/AM07/	Lic.No/Date:0910029348 15.02.2007	Defer Date: 14.08.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Oseltamivir Phosphate under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

72	Case No.: 1/4/82-ALC4/2007	Party Name:HI-TECH ARAI LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Transferred
	HQ File :01/82/050/01664/AM07/	RLA File :35/24/040/00060/AM07/	Lic.No/Date:3510020470 20.02.2007	
	Decision : The Committee decided to transfer the case to DES-VIII as the export product pertains to Rubber Sector.			

73	Case No.: 1/11/82-ALC4/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Transferred
	HQ File :01/82/050/01699/AM07/	RLA File :02/24/040/00338/AM07/	Lic.No/Date:0210098476 23.02.2007	
	Decision : The Committee decided to transfer the case to DES-V as the export product pertains to Textile Sector.			

74	Case No.: 2/11/82-ALC4/2007	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01740/AM07/	RLA File :03/94/040/01195/AM07/	Lic.No/Date:0310421781 02.03.2007	
	Decision : The Committee considered the case for fixation of I/O Norms under Para 4.7 of HBP. The Committee in light of DGFT's Report dt. 31.03.2005 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower. Export product Ipecacuanha Extract BP/USP----1ka			

Import item
Ipecacuanha Roots-----4.10kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

75	Case No.:3/11/82-ALC4/2007	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Transferred
	HQ File :01/82/050/01770/AM07/	RLA File :03/94/040/01390/AM07/	Lic.No/Date:0310422418 08.03.2007	
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Diisodecyl Phenyl Phosphite under para 4.7 of HBP. The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.			

76	Case No.:3/1/87-ALC1/2007	Party Name:AVON ORGANICS LTD.,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/87/050/01107/AM07/	RLA File :09/24/040/00487/AM07/	Lic.No/Date:0910029668 14.03.2007	Defer Date: 14.08.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product 5-Aceto Acetyl Amino Benzimidazolone (AABZ) OR 5-aceto Acetyl Amino Benzimidazolone-2 (AABI) under para 4.7 of HBP. The committee decided to forward the complete set of application to the Technical Authority for their comments. Accordingly, it was decided to defer the case for four weeks.			

77	Case No.:4/11/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/01820/AM07/	RLA File :03/95/040/01485/AM07/	Lic.No/Date:0310423519 16.03.2007	
	Decision : The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CEPHALEXIN MONOHYDRATE (FROM PEN G ROUTE) under para 4.7 of HBP. The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-116 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

	Committee.
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78	Case No.:5/11/82-ALC4/2007	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Transferred
	HQ File :01/82/050/01889/AM07/	RLA File :03/94/040/01289/AM07/	Lic.No/Date:0310424653 27.03.2007	
	Decision : The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.			

79	Case No.:2/4/82-ALC4/2007	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/01906/AM07/	RLA File :03/94/040/01515/AM07/	Lic.No/Date:0310424944 29.03.2007	Defer Date: 14.08.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Unylinker Nittomar Solid Support Loaded Support under para 4.7 of HBP. The Committee decided to forward a complete set of application to Department of Bio-technology for their comments. Accordingly, it was decided to defer the case for four weeks.			

80	Case No.:6/11/82-ALC4/2007	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/01897/AM07/	RLA File :09/24/040/00529/AM07/	Lic.No/Date:0910029839 29.03.2007	Defer Date: 14.08.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Cyclopentadecanolide (Recrystallised) under para 4.7 of HBP. The Committee decided to forward a complete set of application to Department of Bio-technology for their comments. Accordingly, it was decided to defer the case for four weeks.			

81	Case No.:2/3/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/00005/AM08/	RLA File :34/24/040/00301/AM07/	Lic.No/Date:3410018454 30.03.2007	Defer Date: 14.08.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Azithromycin Crude under para 4.7 of HBP.			

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

82	Case No.:4/3/82-ALC4/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/00016/AM08/	RLA File :03/95/040/01558/AM07/	Lic.No/Date:0310427654 23.04.2007	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Acetyl Salicylic Acid (Aspirin) under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/1136/2006-PI-III dated 18.10.2006 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Acetyl Salicylic Acid (Aspirin) -----1Kg. Import item: 1. Salicylic Acid -----0.820kg/kg 2. Acetic Anhydride -----0.697kg/kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

83	Case No.:6/3/82-ALC4/2007	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Rejected
	HQ File :01/82/050/00017/AM08/	RLA File :03/95/040/00021/AM08/	Lic.No/Date:0310427662 23.04.2007	
	Decision : The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Prednilolone Sodium Phosphate Inj. 30mg/ml under para 4.7 of HBP. The Committee noted that the description of the export product indicated in the application does not match with the description given in the DML. The Committee, therefore, decided to reject the case. RLA concerned may take further necessary action including cancellation of advance licence under para 4.7 of HBP.			

	Case No.:4/4/82-ALC4/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:11/82-ALC4/2007	Status:
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84	Case No.:7/7/82-ALC4/2007	Party Name:JANAY SALES CORPORATION	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Withdrawn
	HQ File :01/82/050/00021/AM08/	RLA File :03/95/040/01619/AM07/	Lic.No/Date:0310427817 25.04.2007	
	Decision : Withdrawn as the case has already been approved in the Norms committee meeting No.10/08 held on 10.07.2007.			

85	Case No.:7/11/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/00029/AM08/	RLA File :09/24/040/00020/AM08/	Lic.No/Date:0910030193 07.05.2007	Defer Date: 28.08.2006
	Decision : The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Bisacodyl 5mg Tablets under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for six weeks.			

86	Case No.:34/9/82-ALC4/2007	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/00045/AM08/	RLA File :03/94/040/00082/AM08/	Lic.No/Date:0310430135 22.05.2007	Defer Date: 14.08.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Prednisolone Solution for Injection 30mg/1ml under para 4.7 of HBP. The representative of the firm appeared for personal hearing before the Committee and explained the case. He promised to furnish the required information/documents within one month period. The Committee, therefore, decided to defer the case for four weeks.			

	Case No.:5/8/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/00071/AM08/	RLA File :03/94/040/00254/AM08/	Lic.No/Date:0310432426 12.06.2007	
	Decision : The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Maxima Powder under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/49/2005-PI-III dated 21.11.2006 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower.			

87	Export Product: GCS Max Powder (Pack size 500gm) Import items: 1. Glucosamine hcl-----0.275kg/pack of 500gm. 2. Sodium chondroitin sulphate-----0.09kg/pack of 500gm. 3. Manganese-----0.00122/pack of 500gm. 4. Ascorbic acid-----0.0159kg/pack of 500gm. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.
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88	Case No.:6/8/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Approved
	HQ File :01/82/050/00072/AM08/	RLA File :03/94/040/00256/AM08/	Lic.No/Date:0310432429 12.06.2007	
	Decision : The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Carvedilol under para 4.7 of HBP. The Committee in light of earlier decision of Norms Committee in its 10/07 meeting held on 07.06.2006 vide Case No.A-199 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower. Export product: Carvedilol-----1Kg. Import item: Guaiacol-----0.96Kg/Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

89	Case No.:8/11/82-ALC4/2007	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:11/82-ALC4/2007 17.07.2007	Status: Case Deferred
	HQ File :01/82/050/00074/AM08/	RLA File :07/24/040/00196/AM08/	Lic.No/Date:0710052106 22.06.2007	Defer Date: 28.08.2006
	Decision : The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Gemcitabine Hcl under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for six weeks.			

Minutes of the Norms Committee Meeting No. 11/08 held on 20.7.2007 under the Chairmanship of Sh. Sanjay Rastogi, Export Commissioner.

The Committee first considered the minutes of the NC Meeting No. 10/08 held on 10.07.07 for confirmation and confirmed and adopted the same.

The Committee considered each case as per agenda.

CASE NO. A-302	M/S Mission Pharma
M. No. 11/08	F.NO. 01/82/50/1614/AM07
DATED 17.7.2007	ADV. LIC.NO. 0310415874 DT. 15.01.2007
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Erythromycin Ethyl Succinate Capsules 250 MG (Metcinate ES 250) under para 4.7 of HBP. The Committee noted that the firm was called for personal hearing before the Committee to explain their case, but they have sought deferment and sought another date after 14.08.2007. The Committee, therefore, decided to give another chance of personal hearing to the firm. Accordingly, the firm may again be called for personal hearing on 21.08.2007 and the case may be re-listed on the same date.	

CASE NO. A-303	M/S MEDRIECH LTD
M. No. 11/08	F.NO. 01/82/50/48/AM08
DATED 17.7.2007	ADV. LIC.NO. 0310415874 DT. 15.01.2007

DATED	17.7.2007	RLA NO.07/24/40/810/AM07
		ADV. LIC.NO. 0710050467 DT. 6.03.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product PARACETAMOLE 450 MG under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.		

CASE NO. A-304	M/S PAB ORGANICES PVT LTD
M. No. 11/08	F.NO. 01/82/50/1782/AM07
DATED 17.7.2007	RLA NO.34/24/32/299/AM07
	ADV. LIC.NO. 3410018452 DT. 30.02.07
The Committee considered this case as per agenda for ratification of Norms for the Export Product DICHLOORO BENZOYL CYANIDE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-305	M/S NGL FINE CHEM LTD
M. No. 11/08	F.NO. 01/82/162/449/AM07
DATED 17.7.2007	RLA NO.03/95/40/573/AM07
The Committee considered this case as per agenda for fixation of Norms for the Export Product ISOMETAMIDIUM CHLORIDE HYDROCHLORIDE under para 4.4.2 of HBP. The Committee decided to call for the consumption data certified by the Central Excise Authority from the firm. Accordingly, the case was	

deferred for six weeks.

CASE NO. A-306	M/S DSM ANTIFECTIVE LTD
M. No. 11/08	F.NO. 01/82/50/93/AM08
DATED 17.7.2007	RLA NO.22/21/40/98/AM05
	ADV. LIC.NO. 2210006452 DT. 31.1.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product AMPICILLIN TRI HYDRATE 6 APA ROUTE under para 4.7 of HBP. The Committee decided to ratify the norms of the export product as per revised SION at Sl.No.A-68 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action as per above decision of Norms Committee.	

CASE NO. A-307	M/S DSM ANTIFECTIVE LTD
M. No. 11/08	F.NO. 01/82/50/94/AM08
DATED 17.7.2007	RLA NO.22/21/40/79/AM05
	ADV. LIC.NO. 2210006449 DT. 31.1.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product CLOXACILLIN SODIUM (From 6-APA Route) under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product	

Export product

Cloxacillin Sodium from 6 APA Stage----1kg

Import items

1. 6-APA-----0.490kg
2. Acetone-----0.0034kg
3. 3-(2-Chlorophenyl)-5-Methyl
Isoxazole Carbonyl Chloride
(CKIC Chloride)-----0.62kg

OR

- 3.a) O-chloro Benzaldehyde-----0.5034kg
- 3.b) Hydroxyl Amine Sulphate-----0.3192kg
- 3.c) Methyl Acetoacetate-----0.410kg
- 3.d) Chloroform-----0.270kg
- 3.e) Methylene chloride-----0.0542kg
4. Methylene chloride/Ethyl Acetate-----0.620kg
5. 2-Ethyl Hexanoic Acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-308	M/S AMOLI ORGANICES PVT LTD
M. No. 11/08	F.NO. 01/87/50/606/AM07
DATED 17.7.2007	RLA NO.03/94/40/411/AM07
	ADV. LIC.NO. 0310380982 DT. 24.7.2007

The Committee considered this case as per agenda for ratification of Norms for the Export Product NOSCAPINE RESIN COMPLEX under para 4.7 of HBP.

It has come to the notice of the Committee that the office of the Chief Controller, Govt. Opium and Alkaloid Factories, Nehru Place, New Delhi has been issuing No Objection Certificates for import of Noscapine Resin Complex, while the Central Bureau of Narcotics, Gwalior has clarified that no 'NOC' is required for import of Noscapine. The Committee, therefore, decided to confirm from Joint Secretary (Narcotics) in Department of Revenue as to whether NOC is required or not. It was decided to defer all cases till clarification from JS(Narcotics) is received.

CASE NO. A-309	M/S ELLPE CHEMICALS PVT. LTD
M. No. 11/08	F.NO. 01/82/50/388/AM07
DATED 17.7.2007	RLA NO.03/94/40/1062/AM07
	ADV. LIC.NO. 0310418988 DT. 9.02.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product NICLOSAMIDE PAPERAZINE SALT under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.	

CASE NO. A-310	M/S CADILA HEALTHCARE LTD
M. No. 11/08	F.NO. 01/82/162/181/AM08
DATED 17.7.2007	RLA NO.08/24/40/53/AM08
	ADV. LIC.NO. 0810065288 DT. 8.6.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product PAROXETINE TABLETS VARIOUS PRODUCT under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-311	M/S CADILA HEALTHCARE LTD
M. No. 11/08	F.NO. 01/82/162/184/AM08
DATED 17.7.2007	RLA NO.08/24/40/05/AM08

The Committee considered this case as per agenda for ratification of Norms for the Export Product CILOSTAZOL under para 4.7 of HBP.

The Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/243/2006-PI-III dated 05.12.2006 decided to ratify the norms of the export product under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Cilostazol-----1Kg.

Import items:

Sl.No.	Description of import item	Quantity allowed
1.	5-(4-chlorobutyl)-1-cyclohexyl-1H-Tetrazole	0.88Kg/Kg.
2.	6-Hydroxy-3,4-Dihydro-1H-Quinolizin-2-one	0.59Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-312	M/S CADILA HEALTHCARE LTD
M. No. 11/08	F.NO. 01/82/162/182/AM08
DATED 17.7.2007	RLA NO.08/24/40/54/AM08
	ADV. LIC.NO. 0810065287 DT. 8.6.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product SIMVASTATIN 5 MG TAB. under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-313	M/S CADILA HEALTHCARE LTD
M. No. 11/08	F.NO. 01/82/162/183/AM08
DATED 17.7.2007	RLA NO.08/24/40/62/AM08
	ADV. LIC.NO. 0810065364 DT. 13.06.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product AMLODIPINE BESYLATE 2.5 MG.TAB under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-314	M/S CADILA HEALTHCARE LTD
M. No. 11/08	F.NO. 01/82/162/187/AM08
DATED 17.7.2007	RLA NO.08/24/40/355/AM07
	ADV. LIC.NO. 0810063496 DT. 09.03.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product ATORVASTATIN CONDENSATION PRODUCT PHARMA GRADE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-315	M/S CADILA Pharmaceuticals LTD
M. No. 11/08	F.NO. 01/82/162/185/AM08
DATED 17.7.2007	RLA NO.08/24/40/27/AM07
	ADV. LIC.NO. 08100064612 DT. 04.5.2007

The Committee considered this case as per agenda for ratification of Norms for the Export Product CARBETAPENTANE TANNATE under para 4.7 of HBP

. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

CASE NO. A-316	M/S CADILA HEALTHCARE LTD
M. No. 11/08	F.NO. 01/82/162/186/AM08
DATED 17.7.2007	RLA NO.08/24/40/269/AM07
	ADV. LIC.NO. 0810064986 DT. 22.05.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product LAMIVUDINE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-317	M/S BENZO CHEM LIFE SCIENCE PVT. LTD
M. No. 11/08	F.NO. 01/82/162/188/AM08
DATED 17.7.2007	RLA NO.03/94/40/1169/AM07
	ADV. LIC.NO. 0310416224 DT. 16.1.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product ARTEMETHER under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/227/2005-PI-III dated 22.01.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.	

Export Product:

Artemether-----1Kg.

Import item:

Artemisinin-----1.50Kg./Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-318	M/S BELCO PHARMA
M. No. 11/08	F.NO. 01/82/162/123/AM08
DATED 17.7.2007	RLA NO.05/24/40/63/AM08
	ADV. LIC.NO. 0510202927 DT. 25.4.2007

The Committee considered this case as per agenda for ratification of Norms for the Export Product HYDROCORTISONE OINTMENT BP 1% W/W 15 G TUBE under para 4.7 of HBP.

The Committee in the light of the report furnished by PI Division vide their U.O. No.35011/44/2007 PI-III dated 07.07.2007 decided to ratify the norms of the export product under para 4.7 of the HBP as per details below or as applied for whichever is lower.

Export Products:

1. Hydrocortisone Ointment BP
2. Hydrocortisone Cream BP

Import items:

1. Hydrocortisone-----0.153gm/tube 15gm.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-319	M/S CE-CHEM PHARMACEUTICALS LTD
M. No. 11/08	F.NO. 01/82/50/46/AM08
DATED 17.7.2007	RLA NO.07/24/40/136/AM08
	ADV. LIC.NO. 0710051761 DT. 25.05.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product PENCILLIN POTTASIUM 250 MG TABLETS under para 4.7 of HBP. The Committee decided to call for the copy of Drug Manufacturing Licence alongwith the approved list of import items form the firm. Accordingly, the case was deferred for six weeks.	

CASE NO. A-320	M/S CIPLA LTD
M. No. 11/08	F.NO. 01/82/162/190/AM08
DATED 17.7.2007	RLA NO.03/94/40/1378/AM07
	ADV. LIC.NO. 0310421809 DT. 5.03.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product GCS DOG (POWDER)(PER PACK 50 GRAMS) under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/49/2005-PI-III dated 21.11.2006 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower. Export Product: GCS Dog Powder (Pack size 50gm) Import items: 5. Glucosamine hcl-----0.0275kg/pack of 50gm. 6. Sodium chondroitin sulphate-----0.009kg/pack of 50gm. 7. Manganese-----0.000122/pack of 50gm. 8. Ascorbic acid-----0.00159kg/pack of 50gm. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. A-321	M/S AUROBINDO PHARMA LTD
M. No. 11/08	F.NO. 01/82/162/189/AM08
DATED 17.7.2007	RLA NO.09/24/40/462/AM07
	ADV. LIC.NO. 0910029323 DT. 13.02.2007

The Committee considered this case as per agenda for ratification of Norms for the Export Product CEPHRADINE SODIUM STERILE under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/22/2007-PI-III dated 28.06.2007 decided to ratify the norms of the export product under para 4.7 of HBP as per details below or as applied for whichever is lower.

Export Product:

Cephadrine Sodium Sterile-----1Kg.

Import items:

1. Acetone-----1.56kg/kg
2. Activated carbon-----0.032kg/kg
3. D(-) dihydro phenyl glycine dane salt-----0.943kg/kg
4. Dimethyl formamide-----0.943kg/kg
5. Ethyl chloro formate-----0.410kg/kg
6. Hydrobromic acid 48%-----0.42kg/kg
7. Hydrogen peroxide 60%-----0.41kg/kg
8. Isopropyl alcohol-----0.279kg/kg
9. Methanol-----0.74kg/kg
- 10.Methylene chloride-----2.0224kg/kg
- 11.Penicillin G Potassium 1st Crystal-----2.5774BOU/kg
- 12.Pyridine-----0.20kg/kg
- 13.Trimethyl chloro silane-----2.99kg/kg
- 14.Aluminium Canisters 14 Ltrs(5kg Capacity-As per packing policy.
With inner and outer lids and Gaskets.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-322	M/S DSM ANTIFECTIVE LTD
M. No. 11/08	F.NO. 01/82/50/95/AM08
DATED 17.7.2007	RLA NO.22/21/40/142/AM06
	ADV. LIC.NO. 2210006434 DT. 25.1.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product AMPICILLIN TRIHYDRATAE 6 APA under para 4.7 of HBP. The Committee decided to ratify the norms of the export product as per revised SION at Sl.No.A-68 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action as per above decision of Norms Committee.	

CASE NO. A-323	M/S DSM ANTIFECTIVE LTD
M. No. 11/08	F.NO. 01/82/50/92/AM08
DATED 17.7.2007	RLA NO.22/21/40/101/AM06
	ADV. LIC.NO. 2210006432 DT. 25.1.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product AMPICILLIN TRIHYDRATAE PEN G ROUTE under para 4.7 of HBP. The Committee decided to ratify the norms of the export product as per revised SION at Sl.No.A-69 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action as per above decision of Norms Committee.	

CASE NO. A-324	M/S DSM ANTIFECTIVE LTD
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M. No.	11/08	F.NO.	01/82/50/91/AM08
DATED	17.7.2007	RLA NO.	22/21/40/102/AM06
		ADV. LIC.NO.	2210006430 DT. 25.1.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product AMPICILLIN TRIHYDRATE PEN G ROUTE under para 4.7 of HBP. The Committee decided to ratify the norms of the export product under para 4.7 of HBP. as per revised SION at Sl.No.A-69 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

CASE NO.	A-325	M/S	DSM ANTIFECTIVE LTD
M. No.	11/08	F.NO.	01/82/50/96/AM08
DATED	17.7.2007	RLA NO.	22/21/40/04/AM05
		ADV. LIC.NO.	2210006454 DT. 31.1.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product CLOXACILLIN SODIUM (From 6-APA Route) under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodlum from 6 APA Stage----1kg Import items 1. 6-APA-----0.490kg 2. Acetone-----0.0034kg 3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg OR 3.a) O-chloro Benzaldehyde-----0.5034kg			

3.b) Hydroxyl Amine Sulphate-----0.3192kg
 3.c) Methyl Acetoacetate-----0.410kg
 3.d) Chloroform-----0.270kg
 3.e) Methylene chloride-----0.0542kg
 4. Methylene chloride/Ethyl Acetate-----0.620kg
 5. 2-Ethyl Hexanoic Acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-326	M/S DSM ANTIFECTIVE LTD
M. No. 11/08	F.NO. 01/82/50/89/AM08
DATED 17.7.2007	RLA NO.22/21/40/81/AM05
	ADV. LIC.NO. 2210006450 DT. 31.1.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product AMPICILLIN TRIHYDRATAE 6- APA ROUTE under para 4.7 of HBP. The Committee decided to ratify the norms of the export product under para 4.7 of HBP. as per revised SION at Sl.No.A-68 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. A-327	M/S DSM ANTIFECTIVE LTD
M. No. 11/08	F.NO. 01/82/50/85/AM08
DATED 17.7.2007	RLA NO.22/21/40/87/AM05
	ADV. LIC.NO. 2210006455 DT. 31.1.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product AMPICILLIN TRIHYDRATAE 6 APA ROUTE under para 4.7 of HBP.	

under para 4.7 of HBP.

The Committee decided to ratify the norms of the export product under para 4.7 of HBP. as per revised SION at Sl.No.A-68 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-328	M/S DSM ANTIFECTIVE LTD
M. No. 11/08	F.NO. 01/82/50/84/AM08
DATED 17.7.2007	RLA NO.22/21/40/78/AM05
	ADV. LIC.NO. 2210006451 DT. 31.1.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product AMPICILLIN TRIHYDRATAE 6 APA ROUTE under para 4.7 of HBP. The Committee decided to ratify the norms of the export product as per revised SION at Sl.No.A-68 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action as per above decision of Norms Committee.	

CASE NO. A-329	M/S DSM ANTIFECTIVE LTD
M. No. 11/08	F.NO. 01/82/50/88/AM08
DATED 17.7.2007	RLA NO.22/21/40/05/AM05
	ADV. LIC.NO. 2210006446 DT. 31.1.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product AMPICILLIN TRIHYDRATAE 6 APA ROUTE under para 4.7 of HBP. The Committee decided to ratify the norms of the export product under para 4.7 of HBP. as per revised SION at Sl.No.A-68 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower.	

lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-330	M/S DSM ANTIFECTIVE LTD
M. No. 11/08	F.NO. 01/82/50/83/AM08
DATED 17.7.2007	RLA NO.22/21/40/09/AM07
	ADV. LIC.NO. 2210006431 DT. 25.1.2007

The Committee considered this case as per agenda for ratification of Norms for the Export Product CLOXACILLIN SODIUM 6 APA ROUTE under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodlum from 6 APA Stage----1kg

Import items

1. 6-APA-----0.490kg
2. Acetone-----0.0034kg
3. 3-(2-Chlorophenyl)-5-Methyl
Isoxazole Carbonyl Chloride
(CKIC Chloride)-----0.62kg

OR

- 3.a) O-chloro Benzaldehyde-----0.5034kg
- 3.b) Hydroxyl Amine Sulphate-----0.3192kg
- 3.c) Methyl Acetoacetate-----0.410kg
- 3.d) Chloroform-----0.270kg
- 3.e) Methylene chloride-----0.0542kg
4. Methylene chloride/Ethyl Acetate-----0.620kg
5. 2-Ethyl Hexanoic Acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-331	M/S DSM ANTIFECTIVE LTD
M. No. 11/08	F.NO. 01/82/50/87/AM08
DATED 17.7.2007	RLA NO.22/21/40/57/AM05
	ADV. LIC.NO. 2210006448 DT. 31.1.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product AMPICILLIN TRIHYDRATAE 6 APA ROUTE under para 4.7 of HBP. The Committee decided to ratify the norms of the export product under para 4.7 of HBP. as per revised SION at Sl.No.A-68 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. A-332	M/S DSM ANTIFECTIVE LTD
M. No. 11/08	F.NO. 01/82/50/86/AM08
DATED 17.7.2007	RLA NO.22/21/40/56/AM06
	ADV. LIC.NO. 2210006394 DT. 16.1.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product CLOXACILLIN SODIUM PEN G STAGE under para 4.7 of HBP The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower. Export product Cloxacillin Sodium from Pen G route-----1kg Import items 1. Penicillin G Potassium first crystal-----1.43 BOU 2. Penicillin G Amidase (Enzyme)-----0.732gm	

3. Methylene chloride-----0.407kg
 4. Acetone-----0.1254kg
 5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole

Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg
 b) Hydroxy Amine Sulphate-----0.3192kg
 c) Methyl Acetoacetate-----0.410kg
 d) Chloroform-----0.270kg
 e) Methylene chloride-----0.0542kg
 6. Methylene Chloride/Ethyl Acetate-----0.620kg
 7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-333	M/S SURYA PHARMACEUTICAL LTD
M. No. 11/08	F.NO. 01/82/50/90/AM08
DATED 17.7.2007	RLA NO.22/24/40/291/AM07
	ADV. LIC.NO. 2210006400 DT. 17.1.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product SULTAMICILLIN TOSYLATE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for six weeks.	

CASE NO. A-334	M/S GLAND PHARMA
M. No. 11/08	F.NO. 01/82/50/1461/AM07
DATED 17.7.2007	RLA NO.09/24/40/212/AM07
	ADV. LIC.NO. 0910027489 DT. 08.09.2006

The Committee considered this case as per agenda for ratification of Norms for the Export Product OXYTOCIN INJECTION 101 U/ML-IML. under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/45/2007-PI-III dated 16.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower.

I-Export product:

Sl.No.	Description of the export product	Quantity
1.	Oxytocin Injection 10 IU/ml, 1ml filled Injection in 2ml vial	2 million Nos.

Import items:

Sl.No.	Description of import items	Quantity allowed
1.	Oxytocin	0.022BOU
2.	Chlorobutanol Hydrous	11,000 gms.
3.	2ml Clear Flint Vials	2,10,0000 Nos.
4.	13 mm Rubber Stoppers	2,02,0000 Nos.
5.	13mm Flipp off seals	2,02,0000 Nos.
6.	Filters	351 Nos.
7.	Tubing	1105 feet

Export product:

Sl.No.	Description of the export product	Quantity
2.	Oxytocin Injection 10 IU/ml, 10ml Vials	2 Lakh Nos.

II-Import items:

Sl.No.	Description of import items	Quantity allowed
1.	Oxytocin	0.022BOU
2.	Chlorobutanol Hydrous	11,000 gms.
3.	10ml Clear Flint Vials	2,10,000 Nos.
4.	20 mm Rubber Stoppers	2,02,000 Nos.
5.	20mm Flipp off seals	2,02,000 Nos.
6.	Filters	228 Nos.
7.	Tubing	636 feet

RLA concerned may take further necessary action under para 4.7 of

HBP as per above decision of Norms Committee.

CASE NO. B-145	M/S Mission Pharma
M. No. 11/08	F.NO. 01/82/50/1585/AM06
DATED 17.7.2007	ADV. LIC.NO. 0310368720 DT. 24.2.2006
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Erythromycin Ethyl Succinate Capsules 250 MG (Metcinate ES 250) under para 4.7 of HBP. The Committee noted that the firm was called for personal hearing before the Committee to explain their case, but they have sought deferment and sought another date after 14.08.2007. The Committee, therefore, decided to give another chance of personal hearing to the firm. Accordingly, the firm may again be called for personal hearing on 21.08.2007 and the case may be re-listed on the same date.	

CASE NO. B-146	M/S Mission Pharma
M. No. 11/08	F.NO. 01/82/50/595/AM06
DATED 17.7.2007	ADV. LIC.NO. 0310345871 DT. 2.9.2005
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Erythromycin Ethyl Succinate Capsules 250 MG (Metcinate ES 250) under para 4.7 of HBP. The Committee noted that the firm was called for personal hearing before the Committee to explain their case, but they have sought deferment and sought another date after 14.08.2007. The Committee, therefore, decided to give another chance of personal hearing to the firm. Accordingly, the firm may again be called for personal hearing on 21.08.2007 and the case may be re-listed on the same date.	

CASE NO. B-147	M/S Lupin LTD
M. No. 11/08	F.NO. 01/82/162/285/AM06
DATED 17.7.2007	

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product "3C7ACCA" under SION A-2119.

The Committee decided to call for the original shipping bills and Bill of Entry to verify the genuineness of these documents. After receipt of the above documents, the case may be examined on file.

CASE NO. B-148	M/S Siddhi Vinayaka Spechem Pvt. Ltd
M. No. 11/08	F.NO. 01/87/50/1441/AM06
DATED 17.7.2007	RLA NO.07/24/40/915/AM06
	ADV. LIC.NO. 0710043512 DT. 6.03.2006

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Alpha Methyl L-Proline under para 4.7 of HBP.

The Committee decided to transfer the case alongwith the reply of the firm to DES-VIII Section.

CASE NO. B-149	M/S CADILA HEALTHCARE LTD
M. No. 11/08	F.NO. 01/82/50/845/AM07
DATED 17.7.2007	RLA NO.08/24/40/80/AM07
	ADV. LIC.NO. 0810057522 DT. 22.06.2006

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product LAMIVUDINE under para 4.7 of HBP.

The Committee in light of the written comments forwarded by PI Division vide their U.O.No.35011/21/2007-PI-III dated 12.04.2007 decided to ratify the Norms under para 4.7 of HBP as per details below or as applied by the firm which ever is lower.

Export product

Lamivudine-----1kg

Import items

1. 2R-CIS)-4-Amino-1(2-(hydroxyl methyl)
-1,3-Oxathiolan-5-YL)-2(1H)-Pyrimidinone Salicylate----2.00kg/kg
2. Methanol-----3.23kg/kg

RI A concerned may take further necessary action under para 4.7 of

may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. B-150	M/S AGIO PHARMACEUTICAL LTD
M. No. 11/08	F.NO. 01/87/50/925/AM06
DATED 17.7.2007	F.NO. 01/87/50/182/AM07
	F.NO. 01/87/50/1118/AM07
	F.NO. 01/87/50/63/AM07
	F.NO. 01/87/50/267/AM07
	ADV. LIC.NO. 0310353471 DT. 25.10.05
	ADV. LIC.NO. 0310381026 DT. 19.05.06
	ADV. LIC.NO. 0310423444 DT. 16.03.07
	ADV. LIC.NO. 0310376482 DT. 19.04.06
	ADV. LIC.NO. 0310385834 DT. 21.06.06

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product PREDNISOLONE SODIUM PHOSPHATE INJECTION 30MG/ML VAIL under para 4.7 of HBP.

The representative of the firm appeared for personal hearing before the Committee and explained the case. He promised to furnish the required information/documents within one month period. The Committee, therefore, decided to defer the case for four weeks.

CASE NO. B-151	M/S ALKALOIDS CORPORATION
M. No. 11/08	F.NO. 01/87/50/772/AM07
DATED 17.7.2007	

The Committee considered this case as per agenda for deletion of condition regarding obtaining 'NOC' from Central Narcotics Bureau, Gwalior for import of Noscapine.

It has come to the notice of the Committee that the office of the Chief Controller, Govt. Opium and Alkaloid Factories, Nehru Place, New Delhi has been issuing No Objection Certificates for import of Noscapine Resin Complex, while the Central Bureau of Narcotics, Gwalior has clarified that no 'NOC' is required for import of Noscapine. The Committee, therefore, decided to confirm from Joint Secretary (Narcotics) in Department of Revenue as to whether NOC is required or not. It was decided to defer all cases till clarification from JS(Narcotics) is received.

decided to defer all cases till clarification from JS(Narcotics) is received.

CASE NO. B-152	M/S MEDRIECH LTD
M. No. 11/08	F.NO. 01/82/50/795/AM06
DATED 17.7.2007	RLA NO.07/24/40/553/AM06
	ADV. LIC.NO. 0710040930 DT. 18.10.05
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product IODINE 20 MG+ PEPTONE 75 MG + RUTIN 1 MG TABLETS under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. B-153	M/S CADILA PHARMA LTD
M. No. 11/08	F.NO. 01/82/50/1433/AM05
DATED 17.7.2007	RLA NO.08/24/40/95/AM05
	ADV. LIC.NO. 0810041718 DT. 6.09.2004
	ADV.LIC NO. 0810036678 DT. 05.03.2004
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CARBINOXAMINE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. B-154	M/S LAKE CHEMICALS PVT. LTD
M. No. 11/08	F.NO. 01/82/162/908/AM07

DATED	17.7.2007	RLA NO.07/81/160/668/AM05
		ADV. LIC.NO. 0710038438 DT. 10.06.2005
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product MIDAZOLAM MALEATE under para 4.7 of HBP. The Committee noted that the licence was issued on 10.06.2005 and the norms were ratified on 05.04.2006. The firm has represented for amendment of norms after more than one year. The Committee, therefore, decided to maintain status quo.		

CASE NO.	B-155	M/S MACLEODS PHARMACEUTICALS LTD																					
M. No.	11/08	F.NO. 01/82/50/1700/AM05																					
DATED	17.7.2007	RLA NO.03/24/40/2226/AM05																					
		ADV. LIC.NO. 0310311836 DT. 12.01.05																					
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Granules Pas Sodium Granules 60%(P-Amino Salicylate Sodium under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2004-PI-III dated 20.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: Monopas (Aminosalicylic Acid) coated granules-----100 gms pack Import items: <table border="1"> <thead> <tr> <th>Sl.No.</th><th>Description of import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Sodium Amino Salicylate</td><td>0.0606kg/100 gms pack</td></tr> <tr> <td>2.</td><td>Isopropyl alcohol</td><td>0.060kg/100 gms. Pack</td></tr> <tr> <td>3.</td><td>Lubritab type-1 (Hydrogenated Vegetable Oil)</td><td>0.0087kg/100 gms pack</td></tr> <tr> <td>4.</td><td>Eudragit S-100</td><td>0.008584kg/100 gms pack</td></tr> <tr> <td>5.</td><td>Dichloro methane</td><td>0.046liter/100 gms pack</td></tr> <tr> <td>6.</td><td>Acetone</td><td>0.0548liter/100 gms pack</td></tr> </tbody> </table> RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			Sl.No.	Description of import items	Quantity allowed	1.	Sodium Amino Salicylate	0.0606kg/100 gms pack	2.	Isopropyl alcohol	0.060kg/100 gms. Pack	3.	Lubritab type-1 (Hydrogenated Vegetable Oil)	0.0087kg/100 gms pack	4.	Eudragit S-100	0.008584kg/100 gms pack	5.	Dichloro methane	0.046liter/100 gms pack	6.	Acetone	0.0548liter/100 gms pack
Sl.No.	Description of import items	Quantity allowed																					
1.	Sodium Amino Salicylate	0.0606kg/100 gms pack																					
2.	Isopropyl alcohol	0.060kg/100 gms. Pack																					
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5.	Dichloro methane	0.046liter/100 gms pack																					
6.	Acetone	0.0548liter/100 gms pack																					

CASE NO. B-156	M/S HEMMO PHARMA LTD
M. No. 11/08	F.NO. 01/82/50/478/AM05
DATED 17.7.2007	RLA NO.03/24/40/582/AM05
	ADV. LIC.NO. 031019241 DT. 18.8.2003
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Oxytocin Powder under para 4.7 of HBP. The Committee noted that the firm has been called for personal hearing to explain their case on 24.07.2007 in another case of the firm. The Committee, therefore, decided to re-list this case also in the NC meeting to be held on 24.07.2007.	

CASE NO. B-157	M/S HEMMO PHARAM LTD
M. No. 11/08	F.NO. 01/82/50/1763/AM05
DATED 17.7.2007	RLA NO.0A3/24/40/2256/AM05
	ADV. LIC.NO. 0310313830 DT. 27.01.05
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Oxytocin Solution under para 4.7 of HBP. The Committee noted that the firm has been called for personal hearing to explain their case on 24.07.2007 in another case of the firm. The Committee, therefore, decided to re-list this case also in the NC meeting to be held on 24.07.2007.	

CASE NO. B-158	M/S HEMMO PHARMA LTD
M. No. 11/08	F.NO. 01/82/50/464/AM02
DATED 17.7.2007	RLA NO.03/24/40/1025/AM02
	ADV. LIC.NO. 03310110660 DT. 19.11.2001
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Oxytocin Powder under para 4.7 of HBP. The Committee noted that the firm has been called for personal hearing to explain their case on 24.07.2007 in another case of the firm. The Committee, therefore, decided to re-list this case also in the NC meeting to be held on 24.07.2007.	

The Committee, therefore, decided to re-list this case also in the NC meeting to be held on 24.07.2007.

CASE NO. B-159	M/S HEMMO PHARMA LTD
M. No. 11/08	F.NO. 01/82/50/338/AM05
DATED 17.7.2007	RLA NO.03/24/40/65/AM05
	ADV. LIC.NO. 0310265856DT. 28.04.2004
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Oxytocin Solution under para 4.7 of HBP.	
The Committee noted that the firm has been called for personal hearing to explain their case on 24.07.2007 in another case of the firm. The Committee, therefore, decided to re-list this case also in the NC meeting to be held on 24.07.2007.	

CASE NO. B-160	M/S HEMMO PHARMA LTD
M. No. 11/08	F.NO. 01/82/50/1439/AM05
DATED 17.7.2007	RLA NO.03/24/41/156/AM05
	ADV. LIC.NO. 0310302358 DT. 17.11.2004
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Oxytocin Powder under para 4.7 of HBP.	
The Committee noted that the firm has been called for personal hearing to explain their case on 24.07.2007 in another case of the firm. The Committee, therefore, decided to re-list this case also in the NC meeting to be held on 24.07.2007.	

CASE NO. B-161	M/S INDO GERMAN ALKALOIDS
M. No. 11/08	F.NO. 01/82/50/299/AM04
DATED 17.7.2007	RLA NO.03/24/40/274/AM04
	ADV. LIC.NO. 0310212182 DT. 7.04.2003
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product under para 4.7 of HBP.	

It has come to the notice of the Committee that the office of the Chief Controller, Govt. Opium and Alkaloid Factories, Nehru Place, New Delhi has been issuing No Objection Certificates for import of Noscapine Resin Complex, while the Central Bureau of Narcotics, Gwalior has clarified that no 'NOC' is required for import of Noscapine. The Committee, therefore, decided to confirm from Joint Secretary (Narcotics) in Department of Revenue as to whether NOC is required or not. It was decided to defer all cases till clarification from JS(Narcotics) is received.

CASE NO. B-162	M/S NESTOR PHARMACEUTICALS LTD
M. No. 11/08	F.NO. 01/82/162/173/AM08
DATED 17.7.2007	ADV. LIC.NO. 0510193028 DT. 19.10.06
The Committee considered this case as per agenda for endorsement of Advance Authorisation for exemption from registration procedure for the import of Trimethoprim BP. The Committee decided to examine this case on file.	

CASE NO. B-163	M/S NESTOR PHARMACEUTICALS LTD
M. No. 11/08	F.NO. 01/82/162/174/AM08
DATED 17.7.2007	ADV. LIC.NO. 0510200106 DT. 27.02.07
The Committee considered this case as per agenda for endorsement of Advance Authorisation for exemption from registration procedure for the import of Trimethoprim BP. The Committee decided to examine this case on file.	

CASE NO. C-06	M/S WOCKHARDT
M. No. 11/08	F.NO. 01/82/162/262/AM08
DATED 17.7.2007	

DATED 17.7.2007

The Committee considered this case as per agenda for fixation of SION for vitamin B12 (Cyanocobalamin) USP (Micronised) Non Feed Grade.

The Committee decided to forward a complete set of application to the Technical Authority for their comments. Accordingly, the case was deferred for six weeks.

CASE NO. C-07	M/S VISHNU CHEMICAL LTD.
M. No. 11/08	F.NO. 01/83/162/468/AM07
DATED 17.7.2007	
The Committee considered this case as per agenda for fixation of SION for the Export Product 1.Menadione Nicotinamide Bisulfite 2.Menadione Dimethyl Pyrimidinol Bisulfite. The Committee noted that the firm has applied for fixation of SION while they have not obtained any Advance Authorization for the same export product at any point of time and therefore, in the absence of consumption data, it is not possible to fix the SION. The Committee, accordingly, decided to reject the case.	